
(2021) 04 SHI CK 0239

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 2511 Of 2021

Shailja Sharma

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 22-04-2021

Acts Referred:

Citation : (2021) 04 SHI CK 0239

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Devender K. Sharma, Ashok Sharma, Ritta Goswami, Adarsh K. Sharma, Yudhbir Singh Thakur

Judgement

Anoop Chitkara, J

1. The petitioner, who is working as a Staff Nurse at SLBSGMC Ner Chowk, Mandi and is under transfer to IGMCM, Shimla, H.P., has come up before this Court seeking quashing of impugned order of transfer dated 16.4.2021 (Annexure P-1).

2. Notice. Ms. Reeta Goswami, learned Additional Advocate General, appears and accepts service of notice on behalf of the respondents/State.

3. In view of the nature of the order, we propose to pass, no response is required from the respondents/State. The claim of the petitioner is that her husband is a soldier in the Indian Army and in terms of Clause 5.2 of the Transfer Policy, she can be adjusted at a convenient place.

4. Given above, the petitioner is directed to make a representation in this regard to respondents No.1 and 2/ competent authority within a week from today, who shall consider and decide the same within two weeks thereafter. Till decision of the representation, in case the petitioner is not relieved, the impugned order of transfer dated 16.4.2021 (Annexure P-1), shall remain stayed qua the petitioner.

Pending application(s), if any, also stand disposed of.

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